



2026:AHC:48224

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 677 of 2026

Asha Ram

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shri Prakash Dwivedi
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Instant writ petition has been filed assailing the order dated 14.01.2026 passed by the Settlement Officer of Consolidation whereby application under Section 5(1)(c) of the U.P.C.H. Act, moved on behalf of the present petitioner, has been rejected on the ground that the land in question does not fall within the definition of 'land' as enunciated under Section 3(5) of the U.P.C.H. Act.
2. Learned Standing Counsel has raised preliminary objection qua maintainability of the instant writ petition on the ground of availability of alternative remedy to file a revision before the Deputy Director of Consolidation (in brevity 'D.D.C.').
3. Learned counsel for the petitioner has not refuted the contention as raised by the learned Standing Counsel.
4. As such, instant writ petition is **dismissed** on the ground of availability of an alternative remedy to file a revision before the D.D.C. under Section 48 of the U.P.C.H. Act.

(Dinesh Pathak,J.)

March 10, 2026

VR